

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 37/RC/2016**

**Coram:**

**Shri Gireesh B.Pradhan, Chairperson**

**Shri A.K.Singhal, Member**

**Shri A.S.Bakshi, Member**

**Dr. M.K.Iyer, Member**

**Date of order: 16.3.2016**

**In the matter of**

Revocation of Inter-State electricity trading licence of Rajasthan Renewable Energy Corporation Limited.

**And**

**In the matter of**

Rajasthan Renewable Energy Corporation Ltd.  
E-166, Yudhisthir Marg,  
C-Scheme, Jaipur

**....Petitioner**

**ORDER**

By order dated 17.9.2015, Rajasthan Renewable Energy Corporation Ltd (hereinafter referred to as 'licensee') was granted trading licence for Category `III` to trade in electricity as an electricity trader in the whole of India in terms of Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 as amended from time to time.

2. The petitioner has filed the present petition for revocation of its inter-State trading licence in electricity. The petitioner has submitted that since the power trading market is highly competitive and there is lot of uncertainty

prevailing in the market and the risks associated with it, it is unable to undertake trading activities.

3. Since licence of the petitioner has been revoked by the Commission vide order dated 16.2.2016 in Petition No. 12/SM/2015, the prayer of the petitioner to revoke its licence has become infructuous.

4. The petition is disposed of in terms of the above.

Sd/-  
**(Dr. M.K.Iyer)**  
**Member**

sd/-  
**(A.S.Bakshi)**  
**Member**

sd/-  
**(A.K.Singhal)**  
**Member**

sd/-  
**(Gireesh B.Pradhan)**  
**Chairperson**